

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./ T.A./ 111 ⁹⁰ 1980

S. C. Modi Applicant (s).

P. J. Patel Adv. for the
Petitioner (s).

Versus

Union of India & Ors Respondent (s).

B. R. Patel Adv. for the
Respondent (s).

SR NO.	DATE.	ORDERS.
		Removal (Copy not served)
		RPAD recd from Resp. (19/4/90) RPAD recd from Resp. Adv. (23/4/90)
12/4/90 19th	12/4/90 RA	The date change due to no one matter is filed for admission & open on. 12/4/90 as per oral instruction
3/5/90	RA	Date informed S. C. Modi 25/4/90

O.A./111/90

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CORAM : Hon'ble Mr. N. Dharmadan .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

19.4.1990

The case is adjourned at the request of the applicant. Registry to post the matter accordingly.

M M J

(M M Singh)
Administrative Member

N D

(N Dharmadan)
Judicial Member

*Mogera

O.A./111/90



Coram: Hon'ble Mr. M.M. Singh

Admv. Member

Hon'ble Mr. N.R.Chandran

Judl. Member

03/05/1990

The above application has been filed challenging the order of removal. It is to be noted that the applicant had filed the application O.A./277/87, ^{VERy} challenging the order of removal which was dismissed by Order dated 12-7-1988. The applicant has now come forward with the same relief on the ground that new points had come to light. We are unable to agree. Once the matter had been decided by this Tribunal, it is not open to us to entertain another application on the same cause of action merely on the ground that certain new points are to be argued. The matter is barred by constructive res judicata. Hence the application is devoid of merit and it is accordingly dismissed.

N.R.Chandran

(N.R. CHANDRAN)
JUDL. MEMBER

M.M.Singh

(M.M. SINGH)
ADMV. MEMBER

3-5-1990